

**Findings of Nanavati Commission**

238. SHRI DARA SINGH:  
SHRI NAND KISHORE YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Jusice G.T. Nanavati, who probed the 1984 anti-Sikh riots, has submitted his report to Home Minister, in February, 2005;

(b) if so, what are the main findings/recommendations of the Commission;

(c) whether Government have till date examined the contents/findings of Nanavati report;

(d) if so, what action Government are contemplating to take against those persons who were involved in exciting, killing and looting properties of innocent people in Delhi and elsewhere; and

(e) how much compensation till date Government have paid and expenditure incurred for rehabilitation of families of riot-victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (d) Yes, Sir. The Report of Jusice Nanavati Commission of Inquiry, set up by the Government to inquire into certain matters connected with 1984 riots that took place in the National Capital Territory of Delhi and other parts of the country after the assassination of Smt. Indira Gandhi has been submitted to the Government on 9th February, 2005. This Report is under examination.

(e) Details of expenditure incurred on payment of compensation and other measures taken for rehabilitation of families of 1984 riot victims in respect of Government of National Capital Territory of Delhi are given in the Statement (see below). Information in respect of other State Governments is being collected and will be laid on the Table of the House.

[3 March, 2005]

RAJYA SABHA

**Statement**

*Expenditure incurred on Payment of Compensation and other measures taken for rehabilitation of families of 1984 hot victims.*

	Total Expenditure
Death compensation in 2327 cases @ Rs. 3.50 lakhs	Rs. 72,69,27,764/-
Compensation for injury in 2603 cases	Rs. 54,62,000/-
Compensation for damages residential properties in 4076 cases.	Rs. 5,83,68,000/-
Compensation for uninsured commercial premises/industrial properties and machineries in 3415 cases	Rs. 4,77,42,561/-
Marriage assistance for daughters (199 cases) and widows (14 cases) of the deceased	(Rs. 20,60,000/-
2200 Municipal Corporation of Delhi slum flats, 58 kiosks/shops and 760 house sites were allotted to the families.	—
Monthly pension @ Rs. 1000/- has been granted to 191 old aged persons and widows affected by 1984 riots. Presently 159 persons are getting this pension.	—
684 widows and wards were provided employment.	—

**Deletion of the word "Siridh" from the National Anthem**

239. SHRI KARNENDU BHATTACHARJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken a decision to delete the word "Sindh" from the National Anthem "Jana Gana Mana";

(b) if so, the reasons therefor; and

(c) whether Government are aware that this will hurt the sentiments of Sindhis who are part and parcel of India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIK RAO GAVIT): (a) No, Sir.

(b) and (c) Does not arise.